

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF ECONOMIC AFFAIRS

....  
**LOK SABHA**

**UNSTARRED QUESTION No. 4834**

TO BE ANSWERED ON: Friday, 31<sup>th</sup> March, 2017/ CHAITRA 10, 1939 (SAKA)

**BIPA**

**4834. SHRI BHAGWANTH KHUBA**

**QUESTION**

Will the Minister of FINANCE be pleased to state:

- a) the number of countries with which Indian Government has signed the revised Bilateral Investment Promotion and Protection Agreement (BIPA); and
- b) the number of investor-State arbitration disputes that India is party to?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ARJUN RAM MEGHWAL)**

- a) India has sent termination/renegotiation notices, in March 2016, with regard to its earlier Bilateral Investment Protection and Promotion Agreement (BIPA) to 58 countries with whom the initial validity period of 10 or 15 years had been completed. Based on responses received, the negotiations with these countries are at various stages.
- b) So far, India has received approximately 20 claim notices referring to investor-State arbitration disputes under India's various existing bilateral investment protection and promotion agreements (BIPAs). These notices are at various stages and some of them are not likely to go up to the actual arbitration process.

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